

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-202
IB 1532(ND)/2019
in
IA/2333/2020

IN THE MATTER OF:

M/s. Randstad India Pvt. Ltd.

Vs.

M/s. Dalmia Healthcare Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 01.07.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Chitranshul A. Sinha, Ms. Sonali Khanna, Mr. Anshuman Mohit Chatarvedi, Advocates

For the Respondent/CD

: Mr. Dhaval Deshpande Advocate for suspended Board of Directors

For the Intervener/IRP/RP

: Mr. Hemant Gupta (IRP team member), Ms. Swaralipi Deb Roy and Mr. Sanat Garg, Advocates for R.P, Mr. Rajat Chaudhary Advocate for South Indian Bank,

ORDER

Under consideration is an application filed under Section 12A of the IBC through IRP wherein it has been stated that CoC with 100% voting share has settled the matter on 15th June 2020. The fees and expenses of IRP has been paid as has been reported by CA Mr. Hemant Gupta who is representing the IRP. The fact about the settlement has also been brought to the notice of the Hon'ble NCLAT while hearing the appeal against the order dated 13th of February 2020 and the appeal was withdrawn.

Keeping in view the settlement dated 15th June 2020 and the submissions made by the counsel for Operational Creditor, the counsel for the IRP, counsel for the Corporate Debtor and the counsel for suspended Board of Directors we hereby recall the order dated 13th February 2020. The Corporate Debtor viz., Dalmia Healthcare Ltd, may carry on its

normal business activities as the same is released from the CIRP process. The moratorium declared shall cease to have effect from the date of passing of this order and the IRP stands relieved. The application filed under Section 12A is disposed off along with the main petition IB No. 1532(ND)/2019.

- S-d -

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

S-d-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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